

INDICTMENTS FOR FORGERY ACT 1848

ACT No. XXII. of 1848

(Rep., Act 8 of 1868)

[10th October, 1848.]

Passed by the Governor General of India in Council, On the 10th October, 1848.

An Act to simplify Indictments for Forgery.

FOR better avoiding the failure of justice in Criminal proceedings for Forgery, It is enacted as follows:

I. In any information or Indictment laid or brought in the Courts established by Royal charter, for forging, or in any manner uttering any forged instrument or writing, it shall not be needed to set forth any exact copy thereof; but it shall be enough to describe such forged to describe such forged instrument or writing, in such manner as would sustain an indictment for stealing it.
